

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 1136 of 2004**

Jabalpur, this the 16<sup>th</sup> day of December, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Sunil Gupta, S/o. Shri B.L. Gupta,  
Aged 38 years, resident of C-33/2,  
RDSO Colony, Manak Nagar,  
Lucknow (UP). .... Applicant

(By Advocate – Shri V. Tripathi)

**V e r s u s**

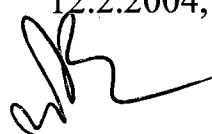
1. Union of India, through the General Manager,  
West Central Railway, Opposite Indira  
Market, Jabalpur.
2. Chief Personnel Officer, West Central Railway,  
Headquarter office, First Floor, JDA Building,  
Civic Centre, Marhatal, Jabalpur.
3. Chief Engineer, West Central Railway,  
Head Quarter Office, First Floor,  
Opposite Indira Market, Jabalpur.
4. The Director General, E-6 Section,  
D.G. building, Research, Design and  
Standard Organisation, Manaknagar,  
Lucknow (UP). .... Respondents

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman –**

By filing this Original Application the applicant has claimed the following main reliefs :

“(ii) direct the respondents to provide the benefit of promotional post to the applicant as per promotion order dated 12.2.2004,



(iii) direct the respondents to fix pay of the applicant on promotional post of Junior Engineer Grade-I as per the option letter of the applicant dated 1.3.2004,

(iv) the respondents be further directed to pay arrears of salary after fixing the pay of the applicant in the pay scale of Rs. 5500-9000/- with effect from 1.3.2004.”

2. The brief facts of the case are that the applicant is working as Junior Engineer Grade-II (Bridge) at Headquarters, West Central Railway, Jabalpur. He has been promoted to the next higher post of Junior Engineer Grade-I vide order dated 12<sup>th</sup> February, 2004 (Annexure A-1). Although he has been promoted by the above mentioned order, the promotion has not been given effect to and the applicant has not been given the consequential benefits of his promotion. In this connection he has submitted a representation dated 29<sup>th</sup> November, 2004 (at page 13). This representation of the applicant is still pending. The learned counsel for the applicant states that he will be satisfied if directions are given to the respondent No. 2 to consider and decide the representation of the applicant dated 29<sup>th</sup> November, 2004.

3. In the facts and circumstances of the case, we deem it appropriate to dispose of this Original Application by directing the respondent No. 2 to consider and decide the representation of the applicant dated 29<sup>th</sup> November, 2004, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The applicant is also directed to submit a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

4. Accordingly the Original application stands disposed of at the admission stage itself.

  
**(Madan Mohan)**  
**Judicial Member**

“SA”

  
**(M.P. Singh)**  
**Vice Chairman**